

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 316
IA-2878/2022
IN
(IB)-450(PB)/2018

IN THE MATTER OF:

M/s. Nupur Finvest Pvt. Ltd. Petitioner/Applicant
Vs.
M/s. IVR Prime IT . SEZ Pvt. Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 01.05.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the ICICI Bank : Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Ms.
Ruchi Goyal, Advs.
For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned to
14.05.2024.

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)